COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 72 OF 2016 & IA NO. 494 OF 2017 AND APPEAL NO. 100 OF 2016 & IA NO. 243 OF 2016 & IA NOs. 492 & 493 OF 2017

Dated: 17th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

APPEAL NO. 72 OF 2016 & IA NO. 494 OF 2017

In the matter of:

Jindal Steel & Power Ltd. ... Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Ms. Divya Chaturvedi

Ms. Arunima Kedia Mr. Sandeep Bhuraria

Counsel for the Respondent(s) : Mr. C.K. Rai

Mr. Umesh Prasad for R-1

Mr. Amit Kapur Mr. Vishal Anand

Ms. Aparajita Upadhyay for R-2

<u>APPEAL NO. 100 OF 2016 &</u> IA NO. 243 OF 2016 & IA NOS. 492 & 493 OF 2017

In the matter of:

Jindal Steel & Power Ltd. ... Appellant(s)

Vs.

Raigad Ispat Udyog Sangh & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Ms. Divya Chaturvedi

Ms. Arunima Kedia Mr. Sandeep Bhuraria Counsel for the Respondent(s) : Mr. Amit Kapur

Mr. Vishal Anand

Ms. Aparajita Upadhyay for R-1

Mr. C.K. Rai

Mr. Umesh Prasad for R-2

ORDER

(I.A. Nos. 494, 492 & 493 of 2017 - Delay in filing rejoinder)

Delay in filing rejoinders is condoned and rejoinders are taken on record. Applications are disposed of.

Pleadings are complete. List these matters for hearing on <u>25.09.2017.</u>

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/vt